

**FORM TM-55**

**THE TRADE MARKS ACT, 1999**

**Fee: Rs.1000**

**Application for Registrar's preliminary advice as to distinctiveness by a person proposing to apply for the registration of a trade mark.**

**Section 133(1) rule 23.**

I (or we)' .....hereby apply to the Registrar to advice me (or us) whether the accompanying trade mark 2 appears to him prima facie to be distinctive in respect of my (or our) goods or services.

The goods or services in respect of which I (or we) propose to apply for registration of the said trade mark are 3..... in class 4.....

The Registrar's advice may be sent to the following address in India :-

Dated this .....day of .....20.....

5.....

SIGNATURE

NAME OF SIGNATORY IN LETTERS

To

The Registrar of Trade Marks

The Office of the Trade Marks Registry at 6.....

1. State the name and address in full

2. To be sent in triplicate, each representation being mounted on a sheet of strong paper approximately 33 centimetres by 20 centimetres in size.

3. Here specify the goods or services . Only goods or services included in one and the same class should be specified. A separate application is required for each class.

4. State only if the address given at is not of a place in India.

5. Signature

6. State the name of the place of the appropriate office of the Trade Marks Registry (see rule 4)..

Footnote: If and when an application is made to register the trade mark, objection may arise if identical or deceptively similar marks are found on the records of the Trade Marks Registry. A prior notification of any such relevant marks(if they are to be found) can be obtained by a request to the Registrar in Form TM-54.